

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.232/Chd/Hry/2017

a/w

CA No.212/2017, 36/2018

In the matter of:

Vivek Kumar Gupta

.....Petitioner

Versus.

Qube Trade & Services Pvt.Ltd.

....Respondent.

Present: Shri Mayank Wadhwa, Advocate for the petitioner.

Ms.Munisha Gandhi, Sr.Advocate with Mr.Vaibhav Sharma,
Advocate for respondent.

The parties have entered into a compromise settlement in writing, signed by them. The statements of the petitioner and Respondent No.2 have been recorded on oath separately and they have undertaken to abide by the terms of the compromise settlement.

The instant petition, therefore, stands disposed of having been compromised/settled. The parties shall remain bound by the terms of compromise/settlement Exh.1 and the undertaking given by them to this Tribunal, which shall form part of this order.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member Technical)

Dated: 01.03.2018

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